

**DIVISION BENCH**

**ITEM NO.2**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA NO.302/2024 IN CP (IB) No.76/ALD/2019**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 1<sup>st</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>DEEPAK GUPTA HUF V/S M/S SPARKSPELL HOMES PVT LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC (Resolution Plan approved)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Prerak Khurana, Adv.

*: For the Applicant*

Sh. Yash Tandon, Adv.

*: For the Respondent*

**ORDER**

Ld. Counsels representing the parties are present.

1. After arguing for some time, the Ld. Counsel representing the Applicant seeks a short adjournment to argue the matter.
2. Let the matter to come up for further hearing on 5<sup>th</sup> July, 2024.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

***1<sup>st</sup> July, 2024***

*Kavya Prakash Srivastava  
(Stenographer)*